

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 20(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

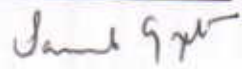
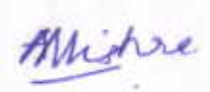
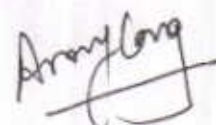
NAME OF THE COMPANY:

Sh. Gulshan Saraf

Vs.


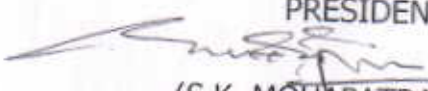
M/s. Pawan Kumar Sushil kumar Agro Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SOURABH GUPTA,	ADVOCATE	PETITIONERS	
2.	Ms. Aishwarya Mishra	Adv.	Respondent 17	
3	AJAY GARG	Advocate	ORDER R-1 to R-13	

Rejoinder to the reply filed by Respondent 1 to 7 and 11 to 13 has been filed and a copy thereof has been sent by courier to the aforesaid respondents. A copy thereof shall also be handed over to the Ld. Counsel for the respondents 1 to 7 and 11 to 13 during the course of the day. Reply by Respondent 17 has been filed. Learned Counsel for the petitioner requested for some time to file rejoinder. Let the rejoinder be filed within two weeks with a copy in advance to the counsel-opposite. Learned counsel for R-17 undertakes to supply copy of the reply to the learned counsel for respondent 1 to 7 and 11 to 13.

List for further consideration on 20th September 2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER

11.-08.2016
(A.K. Arora)